

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15830/2019

(Arising out of impugned final judgment and order dated 28-05-2018 in CRLR No. 250/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P THR CBI

Petitioner(s)

VERSUS

ISHWAR CHANDRA AGARWAL &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78838/2019-CONDONATION OF DELAY IN FILING

IA No. 78838/2019 - CONDONATION OF DELAY IN FILING)

Date : 06-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Aman Lekhi, ASG

Ms. Rukhmini Bobde, Adv.

Mr. Sachin Sharma, Adv.

Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. Abhishek Kumar Singh, AOR

Ms. Pallavi Baghel, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel for the respondent seeking adjournment, hearing is deferred for six weeks.

In the meantime, the petitioner to take steps to serve the unserved respondent.

The parties are free to exchange pleadings, in the meantime, if so advised.

(DEEPAK SINGH)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

